

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.421/2002

Dated Tuesday this the 8th day of April, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

1. R.Sukumaran Nair  
S/o Ramadasan Nair  
T-3 Driver,  
Central Tuber Crops Research Institute  
• Trivandrum.

2. S.Divakaran  
S/o K.Sanku,  
T-3 Driver  
Central Tuber Crops Research Institute  
Trivandrum.

Applicants

(By advocate Mr.T.C.Govindaswamy)

Versus

1. The Indian Council of Agricultural Research  
Krishi Bhavan  
New Delhi represented by  
Its Secretary.

2. The Director  
Central Tuber Crops Research Institute  
Sreekariam  
Trivandrum.

Respondents

(By advocate Mr.P.Jacob Varghese)

The application having been heard on 8th April, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicants, two in number who are T-3 Drivers in the Central Tuber Crops Research Institute, Trivandrum, have sought the following reliefs in the OA:

(a) Call for the records leading to the issue of Annexures A-7 and A-14 and quash the same to the extent they relate to the applicants.

(b) Declare that the applicants are entitled to be brought over to T-II-3 grade in scale Rs.1400-2300/4500-7000 with effect from 1.1.95 and declare further that they are entitled to be treated as T-4 Drivers in scale Rs.5500-9000 with effect from 1.1.2000 and direct the respondents accordingly.

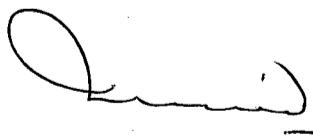
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(c) Direct the respondents to grant the applicants the consequential benefits of the declaration in para 8(b) above including arrears thereof, within a time limit as may be found just and proper by this Tribunal.

2. The respondents have filed reply statement. However, the applicants filed an MA No.276/03 for an early hearing of the application, producing MA-1 order dated 17.3.2003 granting the benefit of placement of the applicants in grade T-II-3 (Drivers) of category II of Technical Service in the pay scale of Rs.4500-7000 with effect from 1.1.1995. Thus the OA has come up for disposal today. Learned counsel of the applicants stated that since the principal relief claimed in the application, namely placement in T-II-3 grade with effect from 1.1.95 has been granted to the applicants by MA-1 order dated 17.3.2003, the OA may be disposed of taking note of the fact that substantial relief has already been granted, and permitting the applicant to take up the remaining issue with the first respondent. Learned counsel of the respondents has no objection in adopting such a course of action.

3. In the light of what is stated above and taking note of the fact that the applicants have been placed in T-II-3 (Driver) of category II of Technical Service in the pay scale of Rs.4500-7000 with effect from 1.1.95, we dispose of this application permitting the applicants to take up their other surviving grievance, if any, with the first respondent. No order as to costs.

Dated 8th April, 2003.



T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

aa.



A.V. HARIDASAN  
VICE CHAIRMAN